

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 122**

**CP (IB) No. 54/Chd/Hry/2023**

**IN THE MATTER OF:**  
**K.L.M. Steel Pipe Pvt. Ltd.**

**...Petitioner-Financial Creditor**

**Versus**

**Hisar Pipe Pvt. Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 7 IBC 2016**

**Order delivered on 08.05.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Rahul Dahiya, Advocate

**For the Respondent** : Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni, Advocate and Ms. Swati Vashisth, PCA.

**ORDER**

The short-written submissions have been filed by the respondent-corporate debtor vide dairy No.00513/9 dated 07.05.2024. The same are taken on record. Both the counsels have jointly requested that the matter to be posted to July, therefore, let the matter be posed to 10.07.2024.

Sd/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**